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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 47/9/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.07.2017**

Name of the Company: Futuristic Marketing Solutions
V/s.
Shree Ram Multi-Tech Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	TANAYA SHAH	ADVOCATE	APPLICANT	Tanaya Shah
2.	CA Ramabhai S Patel	CA	Respondent	Hee
	MONAAL DAVAWALA	ADVOCATE	RESPONDENT	Monaal

ORDER

Learned Advocate Ms. Tanya Shah present for Operational Creditor/ Petitioner.
Learned Monaal Davawala present for Respondent.

Learned Advocate Mr. Monaal Davawala filed Vakalatnama for Respondent.

Documents filed by the Respondent.

For objections of Respondent, if any, and for hearing, list the matter on 19.07.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 12th day of July, 2017.